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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.256/11

Tuesday this the 12th day of April 2011

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

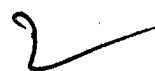
A.Somasundaram,
Officer Surveyor, Section Officer for DAW,
DP & Remote Sensing, K & L GDC,
Thiruvananthapuram.

...Applicant

(By Advocate Mr.K.P.Rajeevan)

V e r s u s

1. Union of India represented by its Secretary,
Ministry of Science and Technology,
New Delhi.
2. Director (SMP),
Department of Science and Technology,
Technology Bhavan, New Delhi – 110 016.
3. The Surveyor General of India,
Post Box No.37, Hathibarkala Estate,
Dehradun, Utharanjal State – 248 001.
4. Additional Surveyor General,
Southern Zone, Kormangala 2nd Block,
Sarjpur Road, Bangalore – 34.
5. Director,
Kerala and Lakshadeep Geo Special Date Centre
(K&LGDC), Survey of India, CGO Complex,
Poomkulam, Vellayani PO, Thiruvananthapuram.
6. State of Tamil Nadu represented by its Secretary,
Higher Education (F2) Department,
Chennai, Tamilnadu – 6.
7. Director of Collegiate Education,
Chennai – 600 006.



8. The Principal,
Government College for Men,
Kumbakonam, Tamilnadu – 612 001. ...Respondents

(By Advocate Mr. Millu Dandapani, ACGSC [R1-5])

This application having been heard on 12th April 2011 this Tribunal on the same day delivered the following :-

ORDER

HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER

Today when the matter was taken up for hearing the learned counsel for the respondents has submitted that the request of the applicant to relieve him has been rejected by the 3rd respondent which is the competent authority in the matter for the reason that his application for appointment with the respondents No.7-8 has not been forwarded through proper channel.

2. In the above facts and circumstances of this case, counsel for the applicant submitted that he wants to make a fresh request to condone the lapses on his part to the 3rd respondent pointing out that he originally belongs to Tamilnadu and his family members are there and consider the same sympathetically.

3. The learned counsel for the respondents submitted that in order to avoid any further delay or complication in the matter, the applicant shall be directed to make the representation to the 3rd respondent through proper channel.

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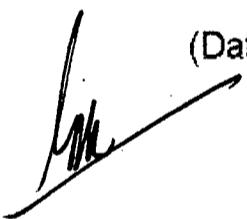
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4. Accordingly, we dispose of this OA with liberty to the applicant to make a fresh representation to the 3rd respondent through proper channel to condone the procedural lapses within a period of one week from the date of receipt of a copy of this order. On receipt of such representation, the 3rd respondent shall dispose of the same within a period of one week under intimation to the applicant.

5. Since the 6th and 7th respondents, namely, the State of Tamil Nadu represented by its Secretary, Higher Education (F2) Department, Chennai, Tamilnadu and the Director of Collegiate Education, Chennai respectively have not been served with any notice in this case, the Registry shall sent copies of this order to them by speed post.

6. There shall be no order as to costs.

(Dated this the 12th day of April 2011)


K. GEORGE JOSEPH
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER

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